

By Speed post

No.A-12026/8/2005-Admn.1(LD)-Vol.II
Government of India
Ministry of Law and Justice
Legislative Department

Room No. 411, 'A' Wing
Shastri Bhavan, New Delhi
Dated the 10th May, 2010.

To

The Chief Secretary to the
Government of _____

Subject:- Recruitment to the post of Joint Secretary and Legislative Counsel (Hindi) in the Official Languages Wing, Legislative Department, Ministry of Law and Justice by deputation basis.

Sir,

I am directed to circulate the vacancy of Joint Secretary and Legislative Counsel (Hindi) in the Official Languages Wing, Legislative Department, Ministry of Law and Justice required to be filled up immediately on deputation basis. The post belongs to General Central Service, Group 'A' (Gazetted, Non-Ministerial) and carries the pay band PB-4 of Rs.37400-67000 plus Grade Pay of Rs.10000/-. The appointment to the post is to be made by deputation of Officers in the Central or State Government:-

Officers of the Central/State Governments:

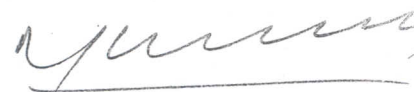
- (a) (i) holding analogous posts on a regular basis in the Parent Cadre/Department; or
- (ii) with three years' service in the grade rendered after appointment thereto on a regular basis in the pay band Rs.37400-67000 plus Grade Pay of Rs.8700/- or equivalent in the Parent Cadre/Department; and
- (b) possessing the educational qualifications and experience for direct recruits as set out in Annexure-I.

The period of deputation shall ordinarily not exceed three years

2. I am to request that the applications in the prescribed form (Annexure _II) of suitable officers who satisfy the educational qualifications and experience and whose services can be spared immediately may be sent to this Department. The final selection of the candidate will be made in consultation with the Union Public Service Commission.

3. The applications of willing officers should reach the undersigned (in duplicate) along with their up-to-date CR Dossier and Vigilance Clearance latest by 26th July, 2010. While forwarding the applications, it may also be confirmed that no major/minor penalties has been imposed/pending on the officers in the past ten years.

Yours faithfully,



(M.R. Beerh)

Deputy Secretary to the Government of India
Phone: 23389014

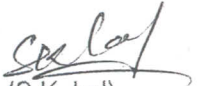
Copy to:-

1. Ms. Nalini Rani, Editor, Employment News, East Block, Level-III, R.K. Puram, New Delhi-110066. It is requested that the vacancy circular may be given wide publicity in the forthcoming issue of Employment News under intimation to this Department.
2. All Ministries/Departments of the Government of India. It is requested that the applications of suitable Central Government Officers who are willing and possess the requisite qualification along with their upto-date CR Dossiers may be forwarded in the prescribed proforma at the earliest but not later than 26-07-2010.
3. Law Secretaries to all States and Union territories
4. Official Languages Wing/Vidhi Sahitya Prakashan/Election Commission of India/Notice Board.
5. ✓ NIC Cell. The advertisement may please be put on the website of the Ministry of Law and Justice (Legislative Department).
6. OL Section for Hindi version of the circular and its annexure.


NIC

Pl. send the information electronically
at nrema@nic.in.

13/5/10


(S.K. Lal)

Section Officer
Phone: 23389014


13/5/10
Ady. I
SLVK

Essential:

ANNEXURE-I

A (i) Master's degree in Law (LLM) from a recognized university or equivalent;
(ii) should be a member of State Judicial Service for a period of thirteen years, or
should have held a post in the legal department of a State Government for thirteen years, or
should be a Central Government servant who has had experience in legal affairs for thirteen years, or
should be a qualified legal practitioner who has practiced as such for thirteen years, or
should be a teacher of law for thirteen years in a recognized institution, or
should have thirteen years' experience of translation into Hindi of statutes, statutory rules and orders in Central/State Government, or
should have thirteen years' experience of drafting of statutes in the Central/State Government, or

B. (i) Bachelor's degree in Law (LLB) from a recognized University or equivalent;
(ii) should be a member of State Judicial Service for a period of fifteen years, or
should have held a post in the legal department of a State Government for fifteen years, or
should be a Central Government Servant who has had experience in legal affairs for fifteen years, or
should be a qualified legal practitioner who has practiced as such for fifteen years, or
should be a teacher of law for fifteen years in a recognized institution, or
should have fifteen years' experience of translation into Hindi of statutes, statutory rules and orders in Central/State Government, or
should have fifteen years' experience of drafting of statutes in the Central/State Government;

(iii) passed Secondary School Examination or equivalent or any higher examination from a recognized board/ university or equivalent through Hindi medium or had offered Hindi as a subject in Secondary School Examination or equivalent or any higher examination from a recognized board/university or equivalent.

Note 1.-Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2.- The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

ANNEXURE - II

1. Name
2. Date of Birth
3. Date of retirement under Central /State Government Rules
4. Educational Qualifications
5. Whether Educational Qualifications required for the post are satisfied. If any qualification has been treated as equivalent to the one prescribed in the rules, state the authority for the same.

Qualifications

Required

Essential (1)

(2)

(3)

Desirable (1)

(2)

(3)

Qualifications

Possessed by the Officer

6. Present post held, date from which held and the scale of pay and pay therein.
7. Experience in the subject field of selection
8. Details of service:
 - (i) Name of post and Employer
 - (ii) From _____ to _____
 - (iii) Scale of pay:
 - (iv) Nature of appointment, i.e. whether adhoc or regular
 - (v) Nature of duties performed in brief
9. Whether belongs to S.C or S.T
10. Remarks

Signature of the candidate with telephone number and FAX number, if any.